

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.79724 of 2018

(Arising out of Order-in-Appeal No.181/JSR/2018 dated 26.03.2018 passed by Commissioner(Appeals), Central GST & Central Excise, Ranchi.)

Pramod Pandit

(24, L.D., 8th Phase, Chanchal Niwas, Adarsh Nagar, Sonari, Jamshedpur-831011.)

...Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur Commissionerate

.....Respondent

(GST Building, Outer Circle Road, Bistupur, Jamshedpur.)

APPEARANCE

NONE for the Appellant (s)

Shri T.K.Mondal, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75668 / 2021

DATE OF HEARING : 8 November 2021

DATE OF DECISION : 8 November 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**